

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3593
TO BE ANSWERED ON APRIL 04, 2022

TENDER PROCEDURE IN CPWD

NO. 3593. SHRI MUZIBULLA KHAN:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether CPWD has fixed any minimum limit for tendering in Government contracts;
- (b) whether the department has also made a provision for not allotting work to the executing agencies/companies if they put the tender below the prescribed minimum criteria;
- (c) if so, the details thereof;
- (d) whether the quality of work will be affected if the tender is allotted below a limit; and
- (e) if so, the detailed provision in this regard?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) to (e): There is no provision of minimum limit for acceptance of tenders for Government Contracts in Central Public Works Department (CPWD). Adequate mechanism exists in CPWD for ensuring quality of work.
